

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
COURT NO. II**

**Excise Appeal No.54006 of 2018 (SM)**

[Arising out of Order-in-Appeal No.BHO-EXCUS-002-APP-307-18-19 dated 28.08.2018 passed by the Commissioner (Appeals), Customs, Central Excise & Service Tax, Raipur (C.G.)]

**M/s.Indo Foil Pvt. Ltd.**

Rajgmar Road,  
Kharmora, Korba (C.G.).

**Appellant**

VERSUS

**Commissioner of Central Excise & Service Tax,**

Central Excise Building,  
Dhamtari Road,  
Tikrapara, Raipur,  
Chhattisgarh-492 001.

**Respondent**

**APPEARANCE:**

None for the appellant

Shri P. Juneja, Authorised Representative for the respondent.

**CORAM: HON'BLE SHRI ANIL CHOUDHARY, MEMBER (JUDICIAL)**

**FINAL ORDER NO.51074/2021**

**DATE OF HEARING/DECISION:08.03.2021**

**ANIL CHOUDHARY:**

The appellant has settled their dispute with the respondent – Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In token of final settlement, Revenue has issued certificate in Form SVLDRS-4 dated 23.02.2020. Accordingly, the appeal is disposed of in terms of the final settlement of the dispute between the parties under the Scheme.

[order dictated & pronounced in open court]

**(ANIL CHOUDHARY)**  
MEMBER (JUDICIAL)

